

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 19/82-ALC4/2011 MEETING DATE : 09.08.2011

The Meeting No.19/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 09.08.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri V.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
2. Shri Jasbir Singh, Consultant, Department of C&PC
3. Shri S.S. Bose, Sr. D.O., DIPP
4. Shri Pramod Bharti, Asstt. Director, DC(MSME)
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.18/82 dated 09.08.2011 were ratified by the Committee.

Case No.B-202	Suggestions sought by DGFT'
Norms Committee Meeting No.19/12	F.No.01/82/162/0404/AM12/DES-III
Meeting Date:09.08.2011	
1. Norms Committee-3 is entrusted with the responsibility of fixation of norms in respect of Pharmaceuticals and Organic Chemicals. Products under Organic Chemicals being the result of series of chemical processes, the requirement of inputs depends entirely upon the percentage yield or efficiency achieved by the applicant firm for each stage of chemical conversion. Needless to say that where the efficiency is lower, the requirement of input is higher. 2. Norms are to be worked out keeping the benchmark of optimum yield achieved by the firm wherever comparison is available for same or similar compound/export product. In all other cases which are old or where comparison is not available, the exercise of arriving at the quantum of inputs required is advised by the Administrative Ministry/technical Departments by going the technical details provided by firms. Additionally, Committee also calls for production and consumption data certified by Central Excise Authority from the firms in cases so recommended by technical authority and arrives at the norms based on such actual consumption data. 3. A major portion of cases before Norms Committee-3, relate to Pharmaceutical products. Pharmaceutical and allied products being complex in nature, very often involve new pathways with the addition of newer molecules. In such instances, no feed back on conversion yields are available in the technical literature provided by the firm. Departments take longer time to determine and recommend suitable technical advice in such cases. In order to obviate delays, the production and consumption data certified by the Central Excise authority is called from the applicant firm to enable the Committee to arrive at the norms. 4. After conducting review meeting of Norms Committee, DG had issued directions indicating steps to be taken to minimize delays in finalizing norms. Accordingly, the issue of cases pending for fixing norms, due to non-availability of technical comments, was taken up through a DO letter addressed to DDG (Jt.	

Secy. Level) in Dept. of Pharmaceuticals. The need to finalise norms within the stipulated period in terms of Foreign Trade Policy Procedures was duly emphasized.

5. Shri V.K. Tyagi, Dy. Industrial Adviser, Department of Pharmaceuticals informed NC-III that technical comments are forwarded only after it is placed before a Departmental Technical Committee. Hence, providing technical comments is subject to completion of the said exercise which takes a longer time. Wherever, technical details on manufacturing process are available, technical authorities are already giving inputs for disposal of cases.
6. It is also proposed to follow up the matter with a personal meeting, to ensure that arrangement for providing technical comments is accorded priority. Meanwhile, Pharmexcil has deputed its expert Shri D.N. Mathur (Ex-Technical Adviser, Dept. of Pharmaceuticals) to participate in Norms Committee meetings regularly and provide technical advice.
7. In the light of above position, the Committee has decided to expedite norms in respect of all cases pending for more than 4 months. Wherever a detailed scrutiny of the cases involves delays, the production and consumption data certified by Central Excise Authority will be relied upon for regularization of cases.

Case No.B-197	M/S Vins Bioproducts Ltd
Norms Committee Meeting No.19/12	F.No.01/82/162/00939/AM11/DES-III
Meeting Date:09.08.2011	
Committee decided to defer case for 16.08.2011 for comments of Department of Bio-technology.	

Case No.B-198	M/S Navin Fluorine International Ltd.
Norms Committee Meeting No.19/12	F.No.01/82/050/01351/AM07/DES-III
Meeting Date:09.08.2011	RA F.No.03/95/040/01412/AM07
Adv.Lic.No.0310423394 dated 15.03.2007	

Committee considered case as per agenda and in light of earlier decision taken in 39/06 meeting held on 04.01.2006 and in consultation with technical authorities present in meeting, committee decided to ratify norms under para 4.7 of HBP for **regularization purpose** as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Refrigerant Gas HFC 134a (Mafron 134a) (filled in small Cylinders)	1 Kg.	1.	Refrigerant Gas 134a in bulk container	1.010 kg

Note: No repeat advance authorization may be issued on the basis of above norms.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-199	M/S Navin Fluorine International Ltd.
Norms Committee Meeting No.19/12	F.No.01/82/050/01283/AM07/DES-III

Meeting Date:09.08.2011		RA F.No.03/95/040/01336/AM07		
Adv.Lic.No.0310421068 dated 18.07.2007				
Committee considered case as per agenda and in light of earlier decision taken in 25/10 meeting held on 15.09.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Meta Chloro Benzo Tri Fluoride	1 Kg.	1.	Sulphur	0.273 kg
		2.	Fluorspar	0.910 kg
		3.	Benzo tri chloride	1.246 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-200	M/S Techno Drugs & Intermediates Pvt. Ltd.
Norms Committee Meeting No.19/12	F.No.01/83/050/00503/AM07/DES-III
Meeting Date:09.08.2011	RA F.No.03/95/040/00466/AM07
Adv.Lic.No.0310392619 dated 02.08.2006	
Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/66/2011-Ch.II dated 05.08.2011, has called for the following information from the firm:-	
1. Details of manufacturing process with chemical equations, molecular formula and molecular weight. 2. Yield obtained in each step. 3. Norms approved earlier for import of Pyridine-2 Aldehyde against export of Bisphenol. 4. Production of export item Bisphenol and corresponding consumption of each input in past duly certified by Central Excise Authority.	
It was, therefore, decided to remind the firm to furnish the above information. Accordingly, case was deferred for 06.09.2011.	

Case No.B-201	M/S Sterling Auxiliaries Pvt. Ltd.
Norms Committee Meeting No.19/12	F.No.01/82/050/00769/AM09/DES-III
Meeting Date:09.08.2011	RA F.No.03/95/040/00355/AM09
Adv.Lic.No.0310479455 dated 27.07.2008	
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 08.08.2011 and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Stero MDEA (PIP) (Blends of Piperazine and Methyl Di Ethanol Amine)" and "Stero Co 400 (IMP) (Polyoxethylene Ricinoleic Acid)" for regularization purpose only without any other change in the earlier decision taken in 53/82 meeting held on 30.03.2010.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-203		M/S Jubilant Organosys Ltd.		
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Norms Committee Meeting No.19/12	F.No.01/82/050/00651/AM07/DES-III													
Meeting Date:09.08.2011	RA F.No.05/24/040/00330/AM07													
Adv.Lic.No.0510187592 dated 27.07.2006														
Committee considered case as per agenda and observed that out of eight import items applied by the firm, they have imported only two inputs namely “Methanol” and “Ammonia”. The representative of Department of C&PC informed the Committee that the quantity of these two inputs imported by the firm are reasonable and may be allowed for regularization purpose.														
After detailed deliberations and in light of written comments of Department of C&PC dated 08.08.2011 and in consultation with technical authority present in the meeting, Committee decided to ratify norms under para 4.7 of HBP as per details below for regularization purpose only:-														
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">2,3 Lutidine</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Methanol</td><td>13.20 kg</td></tr><tr><td>2.</td><td>Ammonia</td><td>11.32 kg</td></tr></table>		Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2,3 Lutidine	1 Kg.	1.	Methanol	13.20 kg	2.	Ammonia	11.32 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
2,3 Lutidine	1 Kg.	1.	Methanol	13.20 kg										
		2.	Ammonia	11.32 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.B-204	M/S Sterling Auxiliaries Pvt. Ltd.
Norms Committee Meeting No.19/12	F.No.01/82/050/00201/AM12/DES-III
Meeting Date:09.08.2011	RA F.No.03/95/040/00012/AM12
Adv.Lic.No.0310629884 dated 06.05.2011	
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 08.08.2011 and in consultation with technical authority present in meeting, decided to allow import of "LABSA" to the extent of 0.756 kg/kg of STEROCARE CABS without any other change in the decision taken in 8/82 meeting held on 24.05.2011.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-205	M/S Prachi Pharmaceuticals Pvt. Ltd.
Norms Committee Meeting No.19/12	F.No.01/82/050/00790/AM10/DES-III
Meeting Date:09.08.2011	RA F.No.03/95/040/00565/AM10
Adv.Lic.No.0310549028 dated 03.12.2009	
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/72/2005/Ch.II dated 06.08.2011 and in consultation with technical authority present in meeting, decided to reduce the quantity of Methanol to the extent of 0.762 kg/kg of export product and allow import of Potassium Iodide Solution (Iodine content 25%) to the extent of 3.048 kg/kg of export product without any other change in the earlier decision taken in 1/82 meeting held on 06.04.2010. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-206		M/S J.K. Drugs & Pharma Ltd.		
Norms Committee Meeting No.19/12		F.No.01/82/162/00124/AM12/DES-III		

Meeting Date:09.08.2011		RA F.No.05/88/040/00237/AM99		
Adv.Lic.No.P/L/0101298 dated 06.01.1999				
Committee considered case as per agenda. The representatives of the company appeared before the Committee for personal hearing and explained the case. They informed that Committee that they have fulfilled the export obligation against the advance licence. They further informed that the company has been closed in 2002 and this is the only advance licence to be closed in RA. The technical authorities present in meeting advised that the norms may be fixed for regularization purpose on the basis of actual imports made by the firm. After detailed deliberations and in consultation with technical authorities present in meeting, Committee decided to ratify norms for regularization purpose under para 4.7 of HBP as per details below:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
6-O-Methyl-Dihydro-14-Oxacyclotetra Decan	1 Kg.	1.	Erythromycin Base	2.806 kg
		2.	Methylene Chloride	2.686 kg
		3.	2 Methoxy Propene	0.865 kg
		4.	Pyridine Hydrobromide	0.583 kg
		5.	Hexamethyl Disilazane	1.336 kg
		6.	Dimethyl Sulphoxide	1.790 kg
		7.	Tetrahydrofuran	8.983 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-207	M/S Penem Laboratories Ltd.
Norms Committee Meeting No.19/12	F.No.01/82/162/00371/AM07/DES-III
Meeting Date:09.08.2011	RA F.No.05/21/040/00160/AM06
Adv.Lic.No.	
Committee considered case as per agenda and observed that office of DCGI vide their letter No.Z-28020/67/11-D dated 30.06.2011 has issued clarification under RTI Act, 2005 clarifying that 6-Amino Penicillanic Acid is not a drug and is not registered by their office. The other technical authorities present in the meeting also supported the clarification given by DCGI and confirmed that the above item is not a drug and therefore, the provisions of Policy Circular No.9(RE-2004)/2002-07 dated 30.06.2003, Policy Circular No.15(RE-2003)/2002-07 dated 17.09.2003, Policy Circular No.33(RE-2004)/2002-07 dated 30.04.2004, Policy Circular No.41(RE-2004)/2002-07 dated 22.07.2004, Public Notice No.73 dated 09.07.2004, Public Notice No.6 dated 17.09.2004 and Policy Circular No.1 dated 17.09.2004 shall not be applicable for import of 6-Amino Penicillanic Acid. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-208	M/S Global Exim.
Norms Committee Meeting No.19/12	F.No.01/82/162/00395/AM12/DES-III
Meeting Date:09.08.2011	
Committee considered case as per agenda. Department of C&PC vide their U.O. No.14010/84/2011-Ch.II dated 09.08.2011 has clarified as under:- 1. Various technical reference are there which confirm the use of Coumarin as a stress corrosion inhibitor in industrial application amongst other use.	

2. In the book Modern Electroplating 4th Edition by Mordechay Schlesinger, it is mentioned that Coumarin in combination with carrier and auxiliary brighteners produce semi-bright Nickel deposits having good ductility and leveling characteristics over a wide range of current densities. The brightener added to the plating fills up the fine cavities on the substrate.
3. Similarly, the Kirk Othmer Encyclopedia of Chemical Technology, 3rd Edition also describes Coumarin as stress relieving additives for the fine grain refinement columnar structures which are characteristics of electro deposits from high metal ion concentration solution with high deposition rate or from low metal ion concentration solution of low deposition rate.

In view of above clarification given by Department of C&PC and in consultation with technical authorities present in meeting, Committee confirmed the use of Coumarin as a Corrosion Inhibitor in industrial application.

Case No.C-38	M/S Emami Ltd.
Norms Committee Meeting No.19/12	F.No.01/82/162/00638/AM11/DES-III
Meeting Date:09.08.2011	
Committee decided to remind the firm to furnish technical information called by DC(MSME). Accordingly, case was deferred for 23.08.2011.	

1

Case No.:7/19/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved	
HQ File :01/82/050/00521/AM12/	RLA File :03/95/040/01049/AM08/	Lic.No/Date:0310458672 22.01.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/88/2004-Ch.II dated 07.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Octylated Diphenylamine (OCD Powder/Flakes)	1 Kg.	1.	Diphenylamine	0.405 kg
		2.	Di-Isobutylene	0.680 kg
RA concerned may take further necessary action as per above decision of NC.				

2	Case No.:8/15/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00448/AM12/	RLA File :03/94/040/00932/AM09/	Lic.No/Date:0310502537 16.01.2009	Defer Date:06.09.2011
	Decision :Committee decided to remind Ministry of Environment and Forests for their NOC/comments. Accordingly, case was deferred for 06.09.2011.			

3	Case No.:3/29/87-ALC1/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
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HQ File :01/87/050/00216/AM10/	RLA File :05/24/040/00302/AM10/	Lic.No/Date:0510250358 06.10.2009	Defer Date:23.08.2011
Decision :Committee decided to call for the firm for personal hearing on 23.08.2011. Accordingly, case was deferred for 23.08.2011.			

4

Case No.:14/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved	
HQ File :01/82/050/00642/AM10/	RLA File :09/24/040/00262/AM10/	Lic.No/Date:0910039756 29.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/71/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
(1S,4R)-4-(2-Amino-6-Chloro-5-Formamido-4-Pyrimidinyl) Amino-2-Cyclopentene-1-Methanol (AFC)	1kg.	1.	(±)-2-Azabicyclo (2.2.1) Hept-Ene-3-One (Vancelactam) 100%	2.18 kg kg
		2.	Methylene Dichloride	5.00 kg
		3.	Pyridine	3.48 kg
		4.	Sodium Borohydride (SBH)	0.317 kg
		5.	Methanol	2.60 kg
		6.	D-Tartaric Acid	1.06 kg
		7.	Dimethyl Formamide (DMF)	0.433 kg
		8.	2,5 Diamino 4,6 Dihydroxypyrimidine (DADHP)	1.638 kg
		9.	Toluene	1.76 kg
		10.	Propionic Acid	1.35 kg
RA concerned may take further necessary action as per above decision of NC.				

5	Case No.:27/34/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
	HQ File :01/82/050/00672/AM10/	RLA File :09/24/040/00310/AM10/	Lic.No/Date:0910039804 05.11.2009	
	Decision :Withdrawn as the case has already been approved by NC in its 18/82 meeting held on 02.08.2011.			

6	Case No.:2/47/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
	HQ File :01/82/050/01592/AM11/	RLA File :07/21/040/00729/AM10/	Lic.No/Date:0710068320 17.11.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceutical vide their U.O. No.35011/46/2009-PI-III dated 21.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Co-Amoxiclav Injection BP, 1200 mg (containing Amoxycillin Sod. Sterile equivalent to 1000 mg of Amoxycillin and Sterile Clavulanate Potassium Equivalent to 200 mg of Clavulanic Acid)	1 Vial	1.	Blend of Sterile Amoxycillin Sodium BP and Sterile Potassium Clavulanate BP in 5:1 ratio	1224 mg
Co-Amoxiclav Injection BP, 600 mg (containing Amoxycillin Sod. Sterile equivalent to 600 mg of Amoxycillin and Sterile Clavulanate Potassium Equivalent to 200 mg of Clavulanic Acid)	1 Vial	1.	Blend of Sterile Amoxycillin Sodium BP and Sterile Potassium Clavulanate BP in 5:1 ratio	612 mg

RA concerned may take further necessary action as per above decision of NC.

7	Case No.:62/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00096/AM11/	RLA File :09/24/040/00321/AM10/	Lic.No/Date:0910040280 16.12.2009	Defer Date:06.09.2011
Decision :Committee decided to call for the firm for personal hearing alongwith production and consumption data certified by Central Excise Authority on 06.09.2011. Accordingly, case was deferred for 06.09.2011.				

8	Case No.:14/41/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved																									
	HQ File :01/82/050/00849/AM10/	RLA File :05/24/040/00414/AM10/	Lic.No/Date:0510255098 22.12.2009																										
Decision : Committee considered case as per agenda and observed that Advance Authorisation is quite old issued on 22.12.2009 and technical comments are not forthcoming from Department of Pharmaceuticals. The technical authorities present in meeting informed the Committee that the quantity of inputs sought by the firm are reasonable and may be allowed for regularization purpose. After detailed deliberations and in consultation with technical authorities present in meeting, Committee decided to ratify norms under para 4.7 of HBP as per details below for regularization purpose only. No repeat licence may be issued on the basis of these norms.																													
<table> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td rowspan="6">Donepezil</td><td rowspan="6">1 kg</td><td>1.</td><td>5,6 Dimethoxy-1-Indanone</td><td>1.423 kg</td></tr> <tr> <td>2.</td><td>Pyridine-4-Aldehyde</td><td>0.957 kg</td></tr> <tr> <td>3.</td><td>Ethyl Acetate</td><td>18.272 kg</td></tr> <tr> <td>4.</td><td>Diisopropyl Ether</td><td>27.074 kg</td></tr> <tr> <td>5.</td><td>Toluene</td><td>19.575 kg</td></tr> <tr> <td>6.</td><td>Acetone</td><td>11.341 kg</td></tr> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Donepezil	1 kg	1.	5,6 Dimethoxy-1-Indanone	1.423 kg	2.	Pyridine-4-Aldehyde	0.957 kg	3.	Ethyl Acetate	18.272 kg	4.	Diisopropyl Ether	27.074 kg	5.	Toluene	19.575 kg	6.	Acetone	11.341 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																									
Donepezil	1 kg	1.	5,6 Dimethoxy-1-Indanone	1.423 kg																									
		2.	Pyridine-4-Aldehyde	0.957 kg																									
		3.	Ethyl Acetate	18.272 kg																									
		4.	Diisopropyl Ether	27.074 kg																									
		5.	Toluene	19.575 kg																									
		6.	Acetone	11.341 kg																									

		7.	Methylene Chloride	52.213 kg
		8.	Methanol	64.578 kg
RA concerned may take further necessary action as per above decision of NC.				

9	Case No.:81/9/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
	HQ File :01/82/050/00296/AM11/	RLA File :09/24/040/00429/AM10/	Lic.No/Date:0910040725 29.01.2010	
	Decision :Withdrawn as the case has already been approved by NC in 14/82 meeting held on 05.07.2011.			

10	Case No.:7/11/82-ALC4/2011		Party Name:R L FINE CHEM		Meet No/Date:19/82-ALC4/2011 09.08.2011		Status:Case Approved	
	HQ File :01/82/050/00321/AM12/		RLA File :07/21/040/00954/AM10/		Lic.No/Date:0710069721 01.02.2010			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/205/2008-PI-III dated 09.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Carbinoxamine Maleate		1 Kg.	1.	Pyridine 2-aldehyde		0.39 kg	
			2.	Tetra Hydro Furan		0.468 kg		
			3.	Acetone		1.50 kg		
RA concerned may take further necessary action as per above decision of NC.								

11	Case No.:11/5/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00045/AM11/	RLA File :05/24/040/00017/AM11/	Lic.No/Date:0510262860 22.04.2010	Defer Date:23.08.2011
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 23.08.2011.			

12	Case No.:6/8/82-ALC4/2010	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved				
	HQ File :01/82/050/00195/AM11/	RLA File :03/95/040/00074/AM11/	Lic.No/Date:0310573268 07.05.2010					
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 10/82 meeting held on 09.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> </table>				Export product	Export	Sl.No.	Import item
Export product	Export	Sl.No.	Import item	Qty. allowed				

		Qty.		
Betasol Lotion 30 ml (Clobetasol Propionate Topical Solution 0.05% (w/v))	1 No.	1.	Clobetasol Propionate	15.15 mg/30 ml bottle
		2.	Propylene Glycol BP	18.00 gm/30 ml bottle
		3.	Purell	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:26/19/82-ALC4/2011	Party Name:SHREE VINAYAKA LIFE SCIENCES PVT LTD.	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved	
HQ File :01/82/050/00540/AM12/	RLA File :09/24/040/00106/AM10/	Lic.No/Date:0910042213 02.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2010-Ch.II dated 28.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
n-Butyl Magnesium Chloride 24%	1 KG.	1.	n-Butyl Chloride	0.200 kg
		2.	Magnesium Turnings	0.052 kg
		3.	Tetrahydrofuran	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

14	Case No.:2/43/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01465/AM11/	RLA File :09/24/040/00090/AM11/	Lic.No/Date:0910042511 25.06.2010	Defer Date:06.09.2011
	Decision : Committee decided to call for the firm for personal hearing alongwith production and consumption data certified by Central Excise Authority on 06.09.2011. Accordingly, case was deferred for 06.09.2011.			

15	Case No.:18/47/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01608/AM11/	RLA File :09/24/040/00505/AM10/	Lic.No/Date:0910042504 25.06.2010	Defer Date:06.09.2011
	Decision : Committee decided to call for the firm for personal hearing alongwith production and consumption data certified by Central Excise Authority on 06.09.2011. Accordingly, case was deferred for 06.09.2011.			

16	Case No.:63/39/82-ALC4/2010		Party Name:MATRIX LABORATORIES LTD		Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred

	HQ File :01/82/050/01144/AM11/	RLA File :09/24/040/00116/AM11/	Lic.No/Date:0910042624 06.07.2010	Defer Date:06.09.2011
	Decision : Committee decided to call for the firm for personal hearing alongwith production and consumption data certified by Central Excise Authority on 06.09.2011. Accordingly, case was deferred for 06.09.2011.			

17	Case No.:68/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01149/AM11/	RLA File :09/24/040/00054/AM11/	Lic.No/Date:0910042623 06.07.2010	Defer Date:06.09.2011
	Decision : Committee decided to call for the firm for personal hearing alongwith production and consumption data certified by Central Excise Authority on 06.09.2011. Accordingly, case was deferred for 06.09.2011.			

18	Case No.:71/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01152/AM11/	RLA File :09/24/040/00008/AM11/	Lic.No/Date:0910042622 06.07.2010	Defer Date:06.09.2011
	Decision : Committee decided to call for the firm for personal hearing alongwith production and consumption data certified by Central Excise Authority on 06.09.2011. Accordingly, case was deferred for 06.09.2011.			

19	Case No.:28/26/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00846/AM11/	RLA File :09/24/040/00397/AM10/	Lic.No/Date:0910042652 08.07.2010	Defer Date:06.09.2011
	Decision : Committee decided to call for the firm for personal hearing alongwith production and consumption data certified by Central Excise Authority on 06.09.2011. Accordingly, case was deferred for 06.09.2011.			

20	Case No.:6/11/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00320/AM12/	RLA File :22/24/040/00014/AM11/	Lic.No/Date:2210010164 09.07.2010	Defer Date:06.09.2011
	Decision :Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

21	Case No.:72/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01153/AM11/	RLA File :09/24/040/00146/AM11/	Lic.No/Date:0910042671 12.07.2010	Defer Date:06.09.2011
	Decision : Committee decided to call for the firm for personal hearing alongwith production and consumption data certified by Central Excise Authority on 06.09.2011. Accordingly, case was deferred for 06.09.2011.			

22	Case No.:121/40/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01320/AM11/	RLA File :22/24/040/00030/AM11/	Lic.No/Date:2210010307 18.08.2010	Defer Date:06.09.2011
	Decision : Committee decided to call for the firm for personal hearing alongwith production and consumption data certified by Central Excise Authority on 06.09.2011. Accordingly, case was deferred for 06.09.2011.			

23	Case No.:17/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01098/AM11/	RLA File :09/24/040/00151/AM11/	Lic.No/Date:0910043227 24.08.2010	Defer Date:06.09.2011
	Decision : Committee decided to call for the firm for personal hearing alongwith production and consumption data certified by Central Excise Authority on 06.09.2011. Accordingly, case was deferred for 06.09.2011.			

24	Case No.:48/41/82-ALC4/2010	Party Name:MEDITAB SPECIALITIES PVT. LTD.	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved									
	HQ File :01/82/050/01396/AM11/	RLA File :03/95/040/00356/AM11/	Lic.No/Date:0310589522 25.08.2010										
	Decision : Committee considered case as per agenda and in light of SION and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Ampromed 60% Powder/Amprolium Soluble Powder USP 60% w/w</td><td>1 KG.</td><td>1.</td><td>Amprolium Hcl</td><td>0.606 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Ampromed 60% Powder/Amprolium Soluble Powder USP 60% w/w	1 KG.	1.	Amprolium Hcl
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Ampromed 60% Powder/Amprolium Soluble Powder USP 60% w/w	1 KG.	1.	Amprolium Hcl	0.606 kg									
RA concerned may take further necessary action as per above decision of NC.													

25	Case No.:9/24/82-ALC4/2010	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00809/AM11/	RLA File :09/24/040/00194/AM11/	Lic.No/Date:0910043391 07.09.2010	Defer Date:23.08.2011
	Decision :Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 23.08.2011.			

26	Case No.:3/27/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00870/AM11/	RLA File :09/24/040/00139/AM11/	Lic.No/Date:0910043602 23.09.2010	Defer Date:30.08.2011
	Decision : Committee decided to call for the firm for personal hearing alongwith production and consumption data certified by Central Excise Authority on 30.08.2011. Accordingly, case was deferred for 30.08.2011.			

27	Case No.:16/39/82-ALC4/2010	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01097/AM11/	RLA File :03/94/040/00500/AM11/	Lic.No/Date:0310595131 04.10.2010	Defer Date:30.08.2011
Decision : Committee decided to call for the firm for personal hearing alongwith production and consumption data certified by Central Excise Authority on 30.08.2011. Accordingly, case was deferred for 30.08.2011.				

28	Case No.:3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date:23.08.2011
Decision :Committee decided to defer case for 23.08.2011 for comments of DC(MSME).				

29	Case No.:116/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01315/AM11/	RLA File :22/24/040/00017/AM10/	Lic.No/Date:2210010540 19.10.2010	Defer Date:06.09.2011
Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 06.09.2011.				

30	Case No.:63/40/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01262/AM11/	RLA File :02/24/040/00120/AM11/	Lic.No/Date:0210149565 25.10.2010	Defer Date:23.08.2011
Decision :Committee decided to defer case for 23.08.2011 for comments of DC(MSME).				

31	Case No.:19/35/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved																			
	HQ File :01/82/050/01035/AM11/	RLA File :09/24/040/00319/AM11/	Lic.No/Date:0910044382 22.11.2010																				
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/203/2010-PI (Norms) dated 03.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																							
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Clopidogrel Bisulphate</td><td rowspan="4">1 KG.</td><td>1.</td><td>Acetone</td><td>3.09 kg kg</td></tr> <tr> <td>2.</td><td>(1 R)-(-)-(10)-Camphor Sulfonic Acid</td><td>0.70 kg</td></tr> <tr> <td>3.</td><td>Methanol</td><td>0.46 kg</td></tr> <tr> <td>4.</td><td>Methylene Dichloride</td><td>2.580 kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Clopidogrel Bisulphate	1 KG.	1.	Acetone	3.09 kg kg	2.	(1 R)-(-)-(10)-Camphor Sulfonic Acid	0.70 kg	3.	Methanol	0.46 kg	4.	Methylene Dichloride	2.580 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed																			
Clopidogrel Bisulphate	1 KG.	1.	Acetone	3.09 kg kg																			
		2.	(1 R)-(-)-(10)-Camphor Sulfonic Acid	0.70 kg																			
		3.	Methanol	0.46 kg																			
		4.	Methylene Dichloride	2.580 kg																			

		5.	Triethylamine	1.265 kg
RA concerned may take further necessary action as per above decision of NC.				

32

Case No.:20/35/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved	
HQ File :01/82/050/01036/AM11/	RLA File :09/24/040/00333/AM11/	Lic.No/Date:0910044383 22.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/203/2010-PI (Norms) dated 03.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-CFT Ceftiofur Intermediate	1 KG.	1.	Mercapto Benzo Thiazole-4-YL-2-(2-Aminothiazolyl) Methoxy Imino Acetate (MAEM)	0.833 kg
		2.	Triethylamine	0.6517 kg
		3.	7-Amino Cephalosporanic Acid	0.8098 kg
		4.	Carbon Enoanticromes (Activated Carbon)	0.100 kg
		5.	Acetone	7.88 kg
		6.	N,N-Dimethyl Acetamide	0.395 kg
		7.	Methylene Chloride	3.62 kg
		8.	Tetra Hydrofuran	4.32 kg
RA concerned may take further necessary action as per above decision of NC.				

33	Case No.:91/39/82-ALC4/2010	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01172/AM11/	RLA File :05/23/040/00176/AM11/	Lic.No/Date:0510278093 29.11.2010	Defer Date:06.09.2011
	Decision :Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

34	Case No.:93/39/82-ALC4/2010	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01174/AM11/	RLA File :05/23/040/00175/AM11/	Lic.No/Date:0510278092 29.11.2010	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

35	Case No.:97/39/82-ALC4/2010	Party Name:FRESENIUS KABI ONCOLOGY LIMITED		Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
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HQ File :01/82/050/01178/AM11/	RLA File :05/23/040/00010/AM11/	Lic.No/Date:0510278091 29.11.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 48/82 meeting held on 01.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
Gemcitabine Hcl	1 kg	1.	2-Deoxy-2,2-Difluoro-D-Erythro-Pentafuranous-1-Ulose-3,5-Dibenzoate (GN-9)	5.14 kg
		2.	N4-Acetyl Cytosine	7.46 kg
		3.	Trimethyl Silyl Trifluoromethane Sulfonate	8.358 kg
RA concerned may take further necessary action as per above decision of NC.				

36	Case No.:28/46/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01583/AM11/	RLA File :09/24/040/00295/AM11/	Lic.No/Date:0910044520 01.12.2010	Defer Date:30.08.2011
	Decision : Committee decided to call for the firm for personal hearing alongwith production and consumption data certified by Central Excise Authority on 30.08.2011. Accordingly, case was deferred for 30.08.2011.			

37	Case No.:19/51/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01736/AM11/	RLA File :09/24/040/00372/AM11/	Lic.No/Date:0910044623 09.12.2010	Defer Date:06.09.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 30.08.2011.			

38	Case No.:8/40/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01207/AM11/	RLA File :09/24/040/00413/AM11/	Lic.No/Date:0910044684 15.12.2010	Defer Date:23.08.2011
	Decision :Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

39	Case No.:20/47/82-ALC4/2010	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01610/AM11/	RLA File :09/24/040/00230/AM11/	Lic.No/Date:0910044835	Defer

			21.12.2010	Date:13.09.2011
	Decision :Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceudticals.			
40	Case No.:28/43/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01491/AM11/	RLA File :03/94/040/00850/AM11/	Lic.No/Date:0310607789 24.12.2010	Defer Date:06.09.2011
	Decision :Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			
41	Case No.:10/46/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01565/AM11/	RLA File :09/24/040/00427/AM11/	Lic.No/Date:0910044877 24.12.2010	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			
42	Case No.:16/44/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01515/AM11/	RLA File :03/94/040/00851/AM11/	Lic.No/Date:0310608261 28.12.2010	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			
43	Case No.:33/41/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01381/AM11/	RLA File :09/24/040/00447/AM11/	Lic.No/Date:0910044965 31.12.2010	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			
44	Case No.:1/42/82-ALC4/2010	Party Name:SHAMROCK PHARMACHEMI PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01448/AM11/	RLA File :03/95/040/00825/AM11/	Lic.No/Date:0310609520 05.01.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			
45	Case No.:14/51/82-ALC4/2010	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01731/AM11/	RLA File :03/95/040/00694/AM11/	Lic.No/Date:0310609837 06.01.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

49	Case No.:37/3/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved															
	HQ File :01/82/050/00037/AM12/	RLA File :09/24/040/00471/AM11/	Lic.No/Date:0910045209 19.01.2011																
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 1/82 meeting held on 08.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Cyclocytidine Hcl</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Cytidine</td><td>2.93 kg</td></tr> <tr> <td>2.</td><td>Acetonitrile</td><td>6.01 kg</td></tr> <tr> <td>3.</td><td>Methanol</td><td>4.36 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Cyclocytidine Hcl	1 Kg.	1.	Cytidine	2.93 kg	2.	Acetonitrile	6.01 kg	3.	Methanol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Cyclocytidine Hcl	1 Kg.	1.	Cytidine	2.93 kg															
		2.	Acetonitrile	6.01 kg															
		3.	Methanol	4.36 kg															
	RA concerned may take further necessary action as per above decision of NC.																		

50	Case No.:7/45/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved												
	HQ File :01/82/050/01547/AM11/	RLA File :03/95/040/00836/AM11/	Lic.No/Date:0310612992 28.01.2011													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/81/2005-Ch.II dated 01.07.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">4 Fluorobenzyl Amine (Assay 99%)</td><td rowspan="2">1 Kg.</td><td>1.</td><td>4 Fluoro Toluene (PFT)</td><td>1.10 kg</td></tr> <tr> <td>2.</td><td>4 Fluoro Benzaldehyde (ALD4)</td><td>1.24 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	4 Fluorobenzyl Amine (Assay 99%)	1 Kg.	1.	4 Fluoro Toluene (PFT)	1.10 kg	2.	4 Fluoro Benzaldehyde (ALD4)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
4 Fluorobenzyl Amine (Assay 99%)	1 Kg.	1.	4 Fluoro Toluene (PFT)	1.10 kg												
		2.	4 Fluoro Benzaldehyde (ALD4)	1.24 kg												
	RA concerned may take further necessary action as per above decision of NC.															

51	Case No.:43/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00043/AM12/	RLA File :09/24/040/00452/AM11/	Lic.No/Date:0910045290 28.01.2011	Defer Date:06.09.2011
	Decision : Committee decided to call for the firm for personal hearing alongwith production and consumption data certified by Central Excise Authority on 06.09.2011. Accordingly, case was deferred for 06.09.2011.			

52	Case No.:44/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00044/AM12/	RLA File :09/24/040/00422/AM11/	Lic.No/Date:0910045287 28.01.2011	Defer Date:06.09.2011
	Decision : Committee decided to call for the firm for personal hearing alongwith production and consumption data certified by Central Excise Authority on 06.09.2011. Accordingly, case was deferred for 06.09.2011.			

53	Case No.:48/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
	HQ File :01/82/050/00048/AM12/	RLA File :09/24/040/00408/AM11/	Lic.No/Date:0910045288 28.01.2011	Defer Date:
	Decision : Committee decided to call for the firm for personal hearing alongwith production and consumption data certified by Central Excise Authority on 06.09.2011. Accordingly, case was deferred for 06.09.2011.			

54	Case No.:51/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00051/AM12/	RLA File :09/24/040/00483/AM11/	Lic.No/Date:0910045289 28.01.2011	Defer Date:06.09.2011
	Decision : Committee decided to call for the firm for personal hearing alongwith production and consumption data certified by Central Excise Authority on 06.09.2011. Accordingly, case was deferred for 06.09.2011.			

55	Case No.:8/46/82-ALC4/2010	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
	HQ File :01/82/050/01563/AM11/	RLA File :05/24/040/00363/AM11/	Lic.No/Date:0510283385 08.02.2011	
	Decision :Withdrawn as the case has already been approved by NC in 12/82 meeting held on 21.06.2011.			

56	Case No.:7/51/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01724/AM11/	RLA File :03/95/040/00869/AM11/	Lic.No/Date:0310614766 08.02.2011	Defer Date:06.09.2011
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. According, case was deferred for 06.09.2011.			

57	Case No.:22/3/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00022/AM12/	RLA File :03/94/040/00998/AM11/	Lic.No/Date:0310615336 10.02.2011	Defer Date:06.09.2011
	Decision :Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

58	Case No.:28/3/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00028/AM12/	RLA File :03/95/040/00900/AM11/	Lic.No/Date:0310615412 10.02.2011	Defer Date:06.09.2011
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for			

06.09.2011.

59	Case No.:4/3/82-ALC4/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00004/AM12/	RLA File :03/94/040/01005/AM11/	Lic.No/Date:0310616177 15.02.2011	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for comments of Department of C&PC.			

60

Case No.:38/3/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved	
HQ File :01/82/050/00038/AM12/	RLA File :09/24/040/00497/AM11/	Lic.No/Date:0910045589 18.02.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 26/82 meeting held on 28.09.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nateglinide	1 kg	1.	D- Phenylalanine	0.70 kg
		2.	Trans-4-Isopropyl Cyclohexane Carboxylic Acid	0.69 kg
		3.	N- Heptane	2.18 kg
RA concerned may take further necessary action as per above decision of NC.				

61	Case No.:20/3/82-ALC4/2011	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00020/AM12/	RLA File :03/94/040/00929/AM11/	Lic.No/Date:0310616987 21.02.2011	Defer Date:30.08.2011
	Decision :Committee considered case as per agenda and decided to call from the firm percentage of Granules alongwith copy of DML. Accordingly, case was deferred for 30.08.2011.			

62	Case No.:27/3/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00027/AM12/	RLA File :03/94/040/01009/AM11/	Lic.No/Date:0310616955 21.02.2011	Defer Date:30.08.2011
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 30.08.2011.			

63	Case No.:57/48/82-ALC4/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01700/AM11/	RLA File :03/95/040/00368/AM11/	Lic.No/Date:0310617217	Defer

			22.02.2011	Date:30.08.2011
	Decision :Committee decided to remind the firm to furnish the required information. Accordingly, case was deferred for 30.08.2011.			
64	Case No.:12/6/82-ALC4/2011	Party Name:VIHITA CHEM PVT.LTD.	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
	HQ File :01/82/050/00130/AM12/	RLA File :34/24/040/00281/AM11/	Lic.No/Date:3410029404 22.02.2011	
	Decision :Withdrawn as the case has already been approved by NC in its 13/82 meeting held on 28.06.2011.			
65	Case No.:59/48/82-ALC4/2010	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Rejected
	HQ File :01/82/050/01702/AM11/	RLA File :05/24/040/00360/AM11/	Lic.No/Date:0510284536 23.02.2011	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 27.06.2011, but the same has not been received and norms can not be fixed in absence of required information. Accordingly, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			
66	Case No.:64/48/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01707/AM11/	RLA File :07/24/040/00482/AM11/	Lic.No/Date:0710077562 24.02.2011	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			
67	Case No.:65/48/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
	HQ File :01/82/050/01708/AM11/	RLA File :02/24/040/00202/AM11/	Lic.No/Date:0210155350 24.02.2011	
	Decision :Withdrawn as the case has already been approved by NC in its 18/82 meeting held on 02.08.2011.			
68	Case No.:68/48/82-ALC4/2010	Party Name:VIHITA CHEM PVT.LTD.	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
	HQ File :01/82/050/01711/AM11/	RLA File :34/24/040/00294/AM11/	Lic.No/Date:3410029428 24.02.2011	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in its 13/82 meeting held on 28.06.2011.			
69	Case No.:10/3/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred

	HQ File :01/82/050/00010/AM12/	RLA File :03/95/040/00936/AM11/	Lic.No/Date:0310617943 25.02.2011	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

70	Case No.:11/51/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01728/AM11/	RLA File :03/94/040/01049/AM11/	Lic.No/Date:0310619151 03.03.2011	Defer Date:30.08.2011
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 30.08.2011.			

71	Case No.:36/3/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved									
	HQ File :01/82/050/00036/AM12/	RLA File :07/24/040/00474/AM11/	Lic.No/Date:0710077816 03.03.2011										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1" data-bbox="163 764 1507 833"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Clindamycin Capsules 150 mg</td><td>1 No.</td><td>1.</td><td>Clindamycin Hcl BP</td><td>173.53 mg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Clindamycin Capsules 150 mg	1 No.	1.	Clindamycin Hcl BP
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Clindamycin Capsules 150 mg	1 No.	1.	Clindamycin Hcl BP	173.53 mg									

72	Case No.:31/3/82-ALC4/2011	Party Name:BAL PHARMA LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00031/AM12/	RLA File :07/24/040/00484/AM11/	Lic.No/Date:0710077827 04.03.2011	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

73	Case No.:8/6/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00126/AM12/	RLA File :03/94/040/01004/AM11/	Lic.No/Date:0310619361 04.03.2011	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for comments of DC(MSME).			

74	Case No.:16/3/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
	HQ File :01/82/050/00016/AM12/	RLA File :05/24/040/00263/AM11/	Lic.No/Date:0510285254 07.03.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/262/2009-PI-(Norms) dated 08.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7-AVCA	1 Kg.	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para methoxybenzyl Ester (GCLE)	2.672 kg
		2.	Methylene Chloride	5.488 kg
		3.	Triphenyl Phosphite	1.260 kg
		4.	Sodium Iodide	0.828 kg
		5.	Methanol	13.156 kg
		6.	Activated Carbon	0.100 kg
		7.	Acetone	2.726 kg

RA concerned may take further necessary action as per above decision of NC.

75	Case No.:1/52/82-ALC4/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/01770/AM11/	RLA File :03/94/040/01044/AM11/	Lic.No/Date:0310620978 14.03.2011	Defer Date:30.08.2011
Decision :Committee decided to call from the firm Production and consumption data certified by Central Excise Authority for the period 2010-11. Accordingly, case was deferred for 30.08.2011.				

76	Case No.:22/7/82-ALC4/2011	Party Name:TRIGON ANTIOXIDANTS PVT. LTD,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
	HQ File :01/82/050/00188/AM12/	RLA File :03/95/040/01027/AM11/	Lic.No/Date:0310623197 24.03.2011	
Decision :Withdrawn as the case has already been approved by NC in its 17/82 meeting held on 26.07.2011.				

77	Case No.:3/3/82-ALC4/2011	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
	HQ File :01/82/050/00003/AM12/	RLA File :03/94/040/00515/AM11/	Lic.No/Date:0310624109 29.03.2011	
Decision : Withdrawn as the case has already been approved by NC in its 15/82 meeting held on 12.07.2011.				

78	Case No.:15/19/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00529/AM12/	RLA File :09/24/040/00597/AM11/	Lic.No/Date:0910046128 29.03.2011	Defer Date:13.09.2011
Decision :Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.				

79	Case No.:16/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00530/AM12/	RLA File :09/24/040/00314/AM11/	Lic.No/Date:0910046126 29.03.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

80	Case No.:1/3/82-ALC4/2011	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00001/AM12/	RLA File :04/24/040/00342/AM11/	Lic.No/Date:0410123152 01.04.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of Pharmaceuticals.			

81	Case No.:2/3/82-ALC4/2011	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00002/AM12/	RLA File :04/24/040/00358/AM11/	Lic.No/Date:0410123153 01.04.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

82	Case No.:49/3/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
	HQ File :01/82/050/00049/AM12/	RLA File :31/24/040/00292/AM11/	Lic.No/Date:3110047691 01.04.2011	
	Decision :Withdrawn as the case has already been approved by NC in 17/82 meeting held on 26.07.2011.			

83	Case No.:8/11/82-ALC4/2011	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
	HQ File :01/82/050/00322/AM12/	RLA File :52/24/040/00057/AM11/	Lic.No/Date:5210034768 04.04.2011	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 16/82 meeting held on 19.07.2011.			

84	Case No.:2/11/82-ALC4/2011	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
	HQ File :01/82/050/00316/AM12/	RLA File :07/24/040/00007/AM12/	Lic.No/Date:0710078580 13.04.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/82/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paracetamol 450 mg + Caffeine 30mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Yellow Amstead 14037	1.632 mg
		3.	Codiene Phosphate BP/PH.EUR	10.02 mg
Paracetamol 450 mg + Caffeine 45mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Codiene Phosphate BP/PH.EUR	10.20mg
		3.	Colour quiolin yellow lake	4.56 mg
		4.	Colour quiolin yellow WS	2.43 mg
Paracetamol 450 mg + Caffeine 50mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Codiene Phosphate BP/PH.EUR	10.20mg
		3.	Colour Yellow Amstead 14037	Do not tally with master batch formula and hence not allowed.
Paracetamol 450 mg + Caffeine 50mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Codiene Phosphate BP/PH.EUR	10.20mg
		3.	Colour Green Appble deep F 1569	200 mg

RA concerned may take further necessary action as per above decision of NC.

85	Case No.:3/11/82-ALC4/2011		Party Name:MEDREICH LIMITED		Meet No/Date:19/82-ALC4/2011 09.08.2011		Status:Case Approved	
	HQ File :01/82/050/00317/AM12/		RLA File :07/24/040/00010/AM12/		Lic.No/Date:0710078687 20.04.2011			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Clindamycin Capsules 150 mg		1 No.	1.	Clindamycin Hcl BP	173.53 mg		
RA concerned may take further necessary action as per above decision of NC.								

86	Case No.:11/19/82-ALC4/2011	Party Name:PORUS LABORATORIES PVT	Meet No/Date:19/82-ALC4/2011	Status:Case
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		LTD.	09.08.2011	Deferred
	HQ File :01/82/050/00525/AM12/	RLA File :09/24/040/00019/AM12/	Lic.No/Date:0910046428 21.04.2011	Defer Date:13.09.2011
	Decision :Committee considered case as per agenda and decided to call the firm for personal hearing alongwith specification of import and export items and certificate of Analysis on 13.09.2011. Accordingly, case was deferred for 13.09.2011.			

87	Case No.:26/10/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00285/AM12/	RLA File :08/24/040/00025/AM12/	Lic.No/Date:0810098807 29.04.2011	Defer Date:23.08.2011
	Decision :Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

88	Case No.:5/7/82-ALC4/2011	Party Name:PAYAL POLYPLAST PVT.LTD.,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
	HQ File :01/82/050/00171/AM12/	RLA File :05/24/040/00026/AM12/	Lic.No/Date:0510289321 02.05.2011	
	Decision :Withdrawn as the case has already been approved by NC in its 15/82 meeting held on 12.07.2011.			

89	Case No.:13/10/82-ALC4/2011	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
	HQ File :01/82/050/00272/AM12/	RLA File :13/24/040/00004/AM12/	Lic.No/Date:1310035288 02.05.2011	
	Decision : Withdrawn as the case has already been approved by NC in its 18/82 meeting held on 02.08.2011.			

90	Case No.:11/11/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved										
	HQ File :01/82/050/00325/AM12/	RLA File :09/24/040/00112/AM12/	Lic.No/Date:0910046941 30.05.2011											
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms with 1% wastage under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Flurbiprofen Pellets 60%</td><td>1 KG.</td><td>1.</td><td>Flurobiprofen</td><td>0.606 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Flurbiprofen Pellets 60%	1 KG.	1.	Flurobiprofen	0.606 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Flurbiprofen Pellets 60%	1 KG.	1.	Flurobiprofen	0.606 kg										
	RA concerned may take further necessary action as per above decision of NC.													

91	Case No.:12/11/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
	HQ File :01/82/050/00326/AM12/	RLA File :04/24/040/00048/AM12/	Lic.No/Date:0410124486	

30.05.2011

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Metoprolol Tartrate Tablet 50 mg	86000 Nos.	1.	Metoprolol Tartrate	4386 kg
		2.	Magnesium Stearate/SLS	180.600 kg
		3.	400 CC Bottle	As per packing Policy
		4.	33 MM Closure	As per packing Policy

RA concerned may take further necessary action as per above decision of NC.

Case No.:10/15/82-ALC4/2011

Party Name:K V AROCHEM PVT. LTD

Meet No/Date:19/82-ALC4/2011
09.08.2011Status:Case
Approved

HQ File :01/82/050/00450/AM12/

RLA File :03/94/040/00161/AM12/

Lic.No/Date:0310633517
30.05.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/76/2011-Ch.II dated 21.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

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Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
7-Acetyl-1,1,3,4,4,6-Hexamethyl 1,2,3,4-Tetrahydro Naphthalene (KEVOLID)	1 KG.	1.	HMT-Crude (Hexamethyl Tetralene) (85%)	1.180 kg
		2.	Aluminium Chloride (Purity Min. 98%)	0.720 kg
		3.	Acetyl Chloride (Purity Min.98%)	0.420 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:30/19/82-ALC4/2011

Party Name:HETERO LABS LIMITED

Meet No/Date:19/82-ALC4/2011
09.08.2011Status:Case
Approved

HQ File :01/82/050/00544/AM12/

RLA File :09/24/040/00613/AM11/

Lic.No/Date:0910046945
30.05.2011

Decision : Committee considered case as per agenda and in light of earlier decision taken in 49/82 meeting held on 08.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Losartan Potassium	1 KG.	1.	2-Butyl-4-Chloro-5-Formyl Imidazole	0.62 kg
		2.	4-Bromomethyl-2-Cyano Biphenyl	1.117 kg

RA concerned may take further necessary action as per above decision of NC.

RA concerned may take further necessary action as per above decision of NC.

Decision :Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.

RA concerned may take further necessary action as per above decision of NC.

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Case No.:4/19/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved	
HQ File :01/82/050/00518/AM12/	RLA File :03/94/040/00217/AM12/	Lic.No/Date:0310634431 03.06.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 47/82 meeting held on 22.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Exemestane	1 KG.	1.	Androstenedione	2.38 kg
		2.	Dichloro Dicyano Benzoquinone (DDQ)	1.70 kg
RA concerned may take further necessary action as per above decision of NC.				

98	Case No.:25/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00539/AM12/	RLA File :09/24/040/00085/AM12/	Lic.No/Date:0910046996 06.06.2011	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for comments of Department of C&PC.			

99	Case No.:27/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00541/AM12/	RLA File :09/24/040/00086/AM12/	Lic.No/Date:0910046997 06.06.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of C&PC.			

100	Case No.:10/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00524/AM12/	RLA File :09/24/040/00128/AM12/	Lic.No/Date:0910047036 07.06.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

101	Case No.:19/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00533/AM12/	RLA File :09/24/040/00107/AM12/	Lic.No/Date:0910047035 07.06.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

102	Case No.:3/19/82-ALC4/2011	Party Name:MEHK CHEMICALS PVT. LTD.	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved															
	HQ File :01/82/050/00517/AM12/	RLA File :03/95/040/00189/AM12/	Lic.No/Date:0310635471 10.06.2011																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2010-Ch.II dated 28.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">n-Butyl Magnesium Chloride 24%</td><td rowspan="3">1 KG.</td><td>1.</td><td>n-Butyl Chloride</td><td>0.200 kg</td></tr> <tr> <td>2.</td><td>Magnesium Turnings</td><td>0.052 kg</td></tr> <tr> <td>3.</td><td>Tetrahydrofuran</td><td>1.00 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	n-Butyl Magnesium Chloride 24%	1 KG.	1.	n-Butyl Chloride	0.200 kg	2.	Magnesium Turnings	0.052 kg	3.	Tetrahydrofuran
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed															
n-Butyl Magnesium Chloride 24%	1 KG.	1.	n-Butyl Chloride	0.200 kg															
		2.	Magnesium Turnings	0.052 kg															
		3.	Tetrahydrofuran	1.00 kg															

103	Case No.:6/19/82-ALC4/2011	Party Name:ANUH PHARMA LTD.	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved									
	HQ File :01/82/050/00520/AM12/	RLA File :03/94/040/00200/AM12/	Lic.No/Date:0310635393 10.06.2011										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 48/82 meeting held on 23.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Erythromycin Propionate</td><td>1 Kg.</td><td>1.</td><td>Erythromycin Thiocyanate</td><td>0.900 KGA</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Erythromycin Propionate	1 Kg.	1.	Erythromycin Thiocyanate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Erythromycin Propionate	1 Kg.	1.	Erythromycin Thiocyanate	0.900 KGA									

104	Case No.:9/19/82-ALC4/2011	Party Name:SARACA LABORATORIES LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved												
	HQ File :01/82/050/00523/AM12/	RLA File :09/24/040/00063/AM12/	Lic.No/Date:0910047096 10.06.2011													
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 46/82 meeting held on 15.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Gabapentin Hcl (Technical Powder)</td><td rowspan="2">1 Kg.</td><td>1.</td><td>1,1 Cyclohexane Di Acetic Acid Monoamide (CAM)</td><td>0.988 kg</td></tr> <tr> <td>2.</td><td>Bromine</td><td>0.923 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Gabapentin Hcl (Technical Powder)	1 Kg.	1.	1,1 Cyclohexane Di Acetic Acid Monoamide (CAM)	0.988 kg	2.	Bromine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Gabapentin Hcl (Technical Powder)	1 Kg.	1.	1,1 Cyclohexane Di Acetic Acid Monoamide (CAM)	0.988 kg												
		2.	Bromine	0.923 kg												

105	Case No.:18/19/82-ALC4/2011	Party Name:COVALENT LABORATORIES	Meet No/Date:19/82-ALC4/2011	Status:Case
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		PRIVATE LIMITED	09.08.2011	Deferred
	HQ File :01/82/050/00532/AM12/	RLA File :09/24/040/00527/AM11/	Lic.No/Date:0910047090 10.06.2011	Defer Date:13.09.2011
	Decision :Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

106	Case No.:31/19/82-ALC4/2011	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00545/AM12/	RLA File :09/24/040/00575/AM11/	Lic.No/Date:0910047086 10.06.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

107	Case No.:34/19/82-ALC4/2011	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00548/AM12/	RLA File :09/24/040/00616/AM11/	Lic.No/Date:0910047091 10.06.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

108	Case No.:21/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00535/AM12/	RLA File :09/24/040/00138/AM12/	Lic.No/Date:0910047112 14.06.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of C&PC.			

109	Case No.:12/19/82-ALC4/2011	Party Name:BALAJI AMINES LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00526/AM12/	RLA File :31/83/040/00047/AM12/	Lic.No/Date:3110048658 15.06.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of C&PC.			

110	Case No.:14/19/82-ALC4/2011	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00528/AM12/	RLA File :09/24/040/00134/AM12/	Lic.No/Date:0910047151 15.06.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

111	Case No.:20/19/82-ALC4/2011	Party Name:AVON ORGANICS LTD.,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00534/AM12/	RLA File :09/24/040/00136/AM12/	Lic.No/Date:0910047133	Defer

			15.06.2011	Date:13.09.2011
Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.				

112	Case No.:22/19/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00536/AM12/	RLA File :09/24/040/00121/AM12/	Lic.No/Date:0910047114 15.06.2011	Defer Date:13.09.2011
	Decision :Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 13.09.2011.			

113	Case No.:23/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00537/AM12/	RLA File :09/24/040/00105/AM12/	Lic.No/Date:0910047123 15.06.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

114	Case No.:24/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00538/AM12/	RLA File :09/24/040/00125/AM12/	Lic.No/Date:0910047121 15.06.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

115	Case No.:33/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00547/AM12/	RLA File :09/24/040/00130/AM12/	Lic.No/Date:0910047113 15.06.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of C&PC.			

116	Case No.:4/15/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
	HQ File :01/82/050/00444/AM12/	RLA File :03/95/040/00176/AM12/	Lic.No/Date:0310636625 16.06.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/69/2009-Ch.II dated 09.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
STERO MDEA EX (Mono Methyl Amine Ethoxylate)	1 Kg.	1.	Mono Methyl Amine	0.265 kg
		2.	Ethylene Oxide	0.754 kg
STERO NC 4070 (Nonyl	1 Kg.	1.	Nonyl Phenol	0.0945 kg

	Phenol Polyglycol Ether/Nonyl Phenol 32 Mole Ethoxylated)	2.	Ethylene Oxide	0.605 kg
RA concerned may take further necessary action as per above decision of NC.				

117	Case No.:13/19/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00527/AM12/	RLA File :09/24/040/00148/AM12/	Lic.No/Date:0910047160 16.06.2011	Defer Date:13.09.2011
	Decision :Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

118	Case No.:32/19/82-ALC4/2011	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00546/AM12/	RLA File :09/24/040/00139/AM12/	Lic.No/Date:0910047161 16.06.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

119	Case No.:5/19/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00519/AM12/	RLA File :03/94/040/00258/AM12/	Lic.No/Date:0310636879 17.06.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

120	Case No.:17/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00531/AM12/	RLA File :09/24/040/00137/AM12/	Lic.No/Date:0910047175 20.06.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of C&PC.			

121	Case No.:36/19/82-ALC4/2011	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00550/AM12/	RLA File :34/24/040/00020/AM12/	Lic.No/Date:3410030669 22.06.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

122	Case No.:38/19/82-ALC4/2011	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
	HQ File :01/82/050/00552/AM12/	RLA File :52/24/040/00012/AM12/	Lic.No/Date:5210035669 23.06.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/45/2010-Ch.II dated 27.09.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sulpho Gamma Acid (7-Amino-1-Naphthol-3,6-Disulfonic Acid	1 Kg.	1.	K Acid	2.500 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:37/19/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
HQ File :01/82/050/00551/AM12/	RLA File :34/24/040/00040/AM12/	Lic.No/Date:3410030714 27.06.2011	

Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals dated 07.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Tablet 250 mg	1 No..	1.	Azithromycin Dihydrate	259.50 mg
		2.	Pregelatinized Starch (Starch 1500)	26.21 mg
		3.	Calcium Phosphate Dibasic Anhydrous	134.80 mg
		4.	Croscarmellose Sodium (AC Di Sol)	8.74 mg
		5.	Magnesium Stearate	3.628 mg
		6.	Sodium Lauryl Sulphate	0.900 mg
Azithromycin Tablet 500 mg	1 No.	1.	Azithromycin Dihydrate	519.02 mg
		2.	Pregelatinized Starch (Starch 1500)	52.42 mg
		3.	Calcium Phosphate Dibasic Anhydrous	269.58 mg
		4.	Croscarmellose Sodium (AC Di Sol)	17.48 mg
		5.	Magnesium Stearate	7.348 mg
		6.	Sodium Lauryl Sulphate	1.80 mg
Azithromycin Tablet 600 mg	1 No.	1.	Azithromycin Dihydrate	622.82 mg
		2.	Pregelatinized Starch (Starch 1500)	62.91 mg
		3.	Calcium Phosphate Dibasic Anhydrous	323.50 mg
		4.	Croscarmellose Sodium (AC Di Sol)	20.97 mg
		5.	Magnesium Stearate	8.80 mg
		6.	Sodium Lauryl Sulphate	2.16 mg

RA concerned may take further necessary action as per above decision of NC.

124	Case No.:35/19/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00549/AM12/	RLA File :22/24/040/00022/AM12/	Lic.No/Date:2210011532 28.06.2011	Defer

	Decision :Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			Date:13.09.2011
125	Case No.:29/19/82-ALC4/2011	Party Name:CHIRAG ENTERPRISE	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00543/AM12/	RLA File :24/24/040/00001/AM12/	Lic.No/Date:2410032571 29.06.2011	Defer Date:06.09.2011
	Decision :Committee decided to defer case for 06.09.2011 for comments of Department of C&PC.			
126	Case No.:28/19/82-ALC4/2011	Party Name:R L FINE CHEM	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00542/AM12/	RLA File :07/24/040/00109/AM12/	Lic.No/Date:0710080465 07.07.2011	Defer Date:13.09.2011
	Decision :Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			
127	Case No.:2/19/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00516/AM12/	RLA File :03/94/040/00014/AM12/	Lic.No/Date:0310643597 21.07.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			
128	Case No.:1/19/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved
	HQ File :01/82/050/00515/AM12/	RLA File :03/95/040/00299/AM12/	Lic.No/Date:0310643921 22.07.2011	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 14/82 meeting held on 05.07.2011 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	SI.No.	Import items
	Ferrous Fumarate	1 Kg.	1.	Fumaric Acid
				Qty. allowed
				0.769 kg
	RA concerned may take further necessary action as per above decision of NC.			
129	Case No.:8/19/82-ALC4/2011	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00522/AM12/	RLA File :03/94/040/00334/AM12/	Lic.No/Date:0310643958 22.07.2011	Defer Date:06.09.2011
	Decision :Committee decided to defer case for 06.09.2011 for comments of Department of C&PC.			

130	Case No.:39/19/82-ALC4/2011	Party Name:MASS DYE-CHEM PVT LTD.,	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved									
	HQ File :01/82/050/00553/AM12/	RLA File :31/83/040/00011/AM12/	Lic.No/Date:3110049405 25.07.2011										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.14010/55/2004/Ch.III dated 04.10.2005 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>3,4,5,6-Tetrahydro Phthalimide</td><td>1 kg</td><td>1.</td><td>1,2,3,6-Tetrahydro Phthalic Anhydride</td><td>1.80 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.:				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	3,4,5,6-Tetrahydro Phthalimide	1 kg	1.	1,2,3,6-Tetrahydro Phthalic Anhydride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
3,4,5,6-Tetrahydro Phthalimide	1 kg	1.	1,2,3,6-Tetrahydro Phthalic Anhydride	1.80 kg									

131	Case No.:40/19/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved												
	HQ File :01/82/050/00554/AM12/	RLA File :03/94/040/00356/AM12/	Lic.No/Date:0310644383 26.07.2011													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/395/2009-PI (Norms) dated 04.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Irinotecan Hcl</td><td rowspan="2">1 kg</td><td>1.</td><td>7-Ethyl-10-Hydroxycamptothecin</td><td>1.035 kg</td></tr> <tr> <td>2.</td><td>1,4-Bipiperidinyl-1-Carbonyl Chloride</td><td>0.608 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Irinotecan Hcl	1 kg	1.	7-Ethyl-10-Hydroxycamptothecin	1.035 kg	2.	1,4-Bipiperidinyl-1-Carbonyl Chloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Irinotecan Hcl	1 kg	1.	7-Ethyl-10-Hydroxycamptothecin	1.035 kg												
		2.	1,4-Bipiperidinyl-1-Carbonyl Chloride	0.608 kg												

132	Case No.:41/19/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Approved																		
	HQ File :01/82/050/00555/AM12/	RLA File :03/94/040/00342/AM12/	Lic.No/Date:0310644401 26.07.2011																			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/395/2009-PI-(Norms) dated 04.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Paclitaxel</td><td rowspan="4">1 gm</td><td>1.</td><td>10-Deacety Baccatin III-(2S,3S)-3-Phenylisoserine-N-Box Ester</td><td>150gm</td></tr> <tr> <td>2.</td><td>Pyridine</td><td>0.87 gm</td></tr> <tr> <td>3.</td><td>Triethyl Silyl Chloride</td><td>1.67 gm</td></tr> <tr> <td>4.</td><td>(3R,4S)-3-Triethylsilyloxy-4-Phenyl-N-Benzoyl-2-Azetidinone</td><td>1.12 gm</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Paclitaxel	1 gm	1.	10-Deacety Baccatin III-(2S,3S)-3-Phenylisoserine-N-Box Ester	150gm	2.	Pyridine	0.87 gm	3.	Triethyl Silyl Chloride	1.67 gm	4.	(3R,4S)-3-Triethylsilyloxy-4-Phenyl-N-Benzoyl-2-Azetidinone
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Paclitaxel	1 gm	1.	10-Deacety Baccatin III-(2S,3S)-3-Phenylisoserine-N-Box Ester	150gm																		
		2.	Pyridine	0.87 gm																		
		3.	Triethyl Silyl Chloride	1.67 gm																		
		4.	(3R,4S)-3-Triethylsilyloxy-4-Phenyl-N-Benzoyl-2-Azetidinone	1.12 gm																		

RA concerned may take further necessary action as per above decision of NC.

133	Case No.:42/19/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00556/AM12/	RLA File :31/83/040/00080/AM12/	Lic.No/Date:3110049430 26.07.2011	Defer Date:06.09.2011
	Decision :Committee decided to defer case for 06.09.2011 for comments of Department of C&PC.			

134	Case No.:43/19/82-ALC4/2011		Party Name: PANACEA BIOTEC LTD.,		Meet No/Date: 19/82-ALC4/2011 09.08.2011		Status: Case Approved	
	HQ File :01/82/050/00557/AM12/		RLA File :05/24/040/00148/AM12/		Lic.No/Date:0510297755 27.07.2011			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 17/12 meeting held on 26.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	DTwP-HepB-Hib Pentavalent Vaccine (Easyfive)		1 Unit (One unit dose Vial)	1.	Diphtheria Bulk	29 Lf (includes label claim, overfill & overages)		
2.				Tetanus Bulk	11 Lf (includes label claim, overfill & overages)			
3.				Pertussis Bulk	17.5 OU (includes label claim, overfill & overages)			
RA concerned may take further necessary action as per above decision of NC.								

135	Case No.:44/19/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00558/AM12/	RLA File :05/24/040/00145/AM12/	Lic.No/Date:0510297774 27.07.2011	Defer Date:13.09.2011
	Decision :Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			

136	Case No.:45/19/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00559/AM12/	RLA File :31/83/040/00081/AM12/	Lic.No/Date:3110049481 27.07.2011	Defer Date:06.09.2011
	Decision :Committee decided to defer case for 06.09.2011 for comments of Department of C&PC.			

137	Case No.:46/19/82-ALC4/2011	Party Name:BALAJI AMINES LIMITED	Meet No/Date:19/82-ALC4/2011 09.08.2011	Status:Case Deferred
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	HQ File :01/82/050/00560/AM12/	RLA File :31/83/040/00085/AM12/	Lic.No/Date:3110049482 27.07.2011	Defer Date:06.09.2011
	Decision : Committee decided to defer case for 06.09.2011 for comments of Department of C&PC.			

138	Case No.:47/19/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date: 19/82-ALC4/2011 09.08.2011	Status:Case Deferred
	HQ File :01/82/050/00561/AM12/	RLA File :04/24/040/00104/AM12/	Lic.No/Date:0410126561 28.07.2011	Defer Date:13.09.2011
	Decision : Committee decided to defer case for 13.09.2011 for comments of Department of Pharmaceuticals.			